

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1940  
(To be answered on the 28<sup>th</sup> July 2016)**

**FLIGHT SERVICES TO LAKSHADWEEP**

**1940. MOHAMMED FAIZAL**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government proposes to introduce large aircraft to Lakshadweep along with the operation of additional flights on commercial basis to meet the expected rise in demand for air travel;  
(b) if so, the details thereof; and  
(c) the steps taken by the Government in this regard?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

(a) to (c): As per Summer Schedule 2016 following scheduled flights are available to/from Agatti in Lakshadweep.

Airline	Sector	Flights/Week
Alliance Air	Cochin-Agatti-Cochin	06

Above air services are provided with AT-42 type of aircraft.

With repeal of Air Corporation Act in March 1994, the Indian aviation was totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. In this regard, Government has laid down Route Dispersal Guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport service of different regions of the country. As per these guidelines, the operator is required to deploy 10% of the capacity, deployed on routes in Category-I on routes in Category-II, which includes Lakshadweep also. It is however up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of Route Dispersal Guidelines (RDGs) issued by Government.

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